

ITEM NO.4

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court Of Judicature At Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
 IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
 IA No. 1131/2020 - EXEMPTION FROM FILING O.T.
 IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
 HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Mohini Kumari, Adv.
 Mr. Sanjay Kumar Visen, AOR

For Respondent(s)

Mr. Abhishek Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR
 Mr. Prabhat Kumar Rai, Adv.
 Mr. Ajay Kumar Pandey, Adv.
 Mr. Mimansak Bhardwaj, Adv.

Ms. Bharti Tyagi, AOR

Mr. Amitesh Kumar, Adv.
 Mr. Binisa Mohanty, Adv.
 Ms. Priti Kumari, Adv.
 Mr. Mritunjay Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, list the matter after eight weeks on a non-miscellaneous day.

(PRADEEP KUMAR)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
COURT MASTER (NSH)